

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 1701

TO BE ANSWERED ON THE 8th March, 2016

Price of Patented Drugs

1701. SHRI S. RAJENDRAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether an Inter-Ministerial Group has been assigned with the task of regulating the prices of patented drugs;
- (b) if so, the details thereof;
- (c) whether the use of a per capita income associated reference pricing method has been suggested for regulating the prices of patented drugs; and
- (d) if so, the facts and the justification thereof and the benefits likely to be accrued by introduction of these schemes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): To address the issues of Price Negotiation mechanisms for patented drugs a Committee was setup. The Committee's report was put on the public domain for wider publicity for inviting comments from stakeholders. Observing the diverse opinion of different stakeholders received by the Government, an Inter-ministerial Committee of Joint Secretaries to look into the issues and to suggest ways and means to fix the prices of patented drugs in the country has been formed. The Committee has not yet submitted its recommendations.

(c) & (d): In view of reply to (a) & (b) above, does not arise.

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